NATIONAL HUMAN RIGHTS COMMISSION

Telangana Today, Hyderabad, 23/02/2026

Page No: 4, Size: 18.02cm × 23.23cm

Row over infant's death continues in Nagarkurnool

BRS stages protest over alleged caste abuse

STATE BUREAU
Nagarkurnool

The controversy surrounding the death of a two-month-old baby and alleged caste discrimination against a family continues in Kummera village, and leaders and workers of the Bharat Rashtra Samithi (BRS) staged a protest in front of the Nagarkurnool police station here on Sunday, demanding justice for the family.

As the incident occurred in Chief Minister A Revanth Reddy's home district of Palamoor, the issue assumed political significance. The alleged assault on members of a BC family occurred on Wednesday, when the family went to the Kummera Mallikarjuna Swamy temple.

The family members alleged that they were abused in the name of caste and were physically assaulted by a few persons. In the incident, a two-month-old baby died at the Government General Hospital here on Saturday, the family members charged. Demanding justice for the BC family, BRS former MLA Marri Janardhan Reddy, along with party workers, staged a protest in front of the police station. It has been over 24 hours since the infant's death and the police have not taken the accused into custody, he charged.

> **Till the accused are taken into custody and the FIR copy is handed over, BRS will continue to protest**
>
> — JANARDHAN REDDY, BRS former MLA

"Till the accused are taken into custody and the FIR copy is handed over to the BC family, BRS will continue the protest," Marri Janardhan Reddy said.

Raising slogans against the Congress government, the BRS leaders alleged that the police were trying to dilute the case. They demanded that the government take action against the police officials who colluded with the accused persons and weakened the case.

Along with the BRS leaders, members of BC welfare organisations also participated in the protest. The BC leaders also demanded an explanation from the police as to why the accused had not been taken into custody so far. They threatened to intensify their stir if the police and government failed to deliver justice to the BC family.

Meanwhile, senior advocate Rama Rao Immaneni said the NHRC had registered a case based on a complaint filed by him.

A family was denied entry into a temple. The family members were beaten by upper-caste event organisers, and the infant fell during the assault and later succumbed to injuries. The NHRC took cognisance of the issue following a formal complaint, he stated in a statement.

Hindu, Hyderabad, 23/02/2026
Page No: 5, Size: 5.98cm × 19.45cm

NHRC registers case of child's death in Nagarkurnool

The Hindu Bureau
HYDERABAD

The National Human Rights Commission registered a case over the death of a two-month-old infant following an assault at Kummera village in Nagarkurnool district.

According to the complaint filed by city-based lawyer Rama Rao, the incident was reported on February 21 during the Mallanna Jatara when a family belonging to OBC community visited the temple. They alleged that they were denied entry. When they protested, organisers hurled castiest slurs and assaulted them. During the scuffle, the infant was allegedly kicked and eventually died.

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Jagran, Ranchi, 23/02/2026

Page No: 2, Size: 10.82cm × 19.39cm

हिरासत में हुई मौत पर हाई कोर्ट ने गृह सचिव से मांगा शपथपत्र

राज्य ब्यूरो, जागरण • रांची: झारखंड में हिरासत में हुई मौत की घटनाओं को लेकर हाई कोर्ट ने सख्त रुख अपनाया है। हाईकोर्ट ने स्पष्ट किया है कि पुलिस या जेल की हिरासत में अगर किसी की मौत होती है, कोई लापता होता है या दुष्कर्म का मामला सामने आता है, तो उसकी न्यायिक जांच कराना अनिवार्य है। इस मामले में मुख्य न्यायाधीश एमएस सोनक की खंडपीठ ने राज्य के गृह सचिव को व्यक्तिगत रूप से नया शपथपत्र दाखिल करने का निर्देश दिया है। अदालत ने गृह सचिव से जानना चाहा है कि ऐसे मामलों में राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के दिशानिर्देशों का पालन हुआ है या नहीं। प्रार्थी की ओर से अधिवक्ता सादाब अंसारी ने अदालत को बताया कि शपथपत्र में जरूरी तथ्यों का स्पष्ट उल्लेख नहीं है। इस पर अदालत ने झारखंड के गृह सचिव को निर्देश दिया कि वे नए सिरे से शपथपत्र दाखिल करें और उसमें यह स्पष्ट करें कि हिरासत में हुई मौत के मामलों में न्यायिक जांच कराई गई है या नहीं। सुनवाई के दौरान राज्य सरकार द्वारा दाखिल किए गए हलफनामे में यह बात सामने आई

- **पूछा, इन मामलों में मानवाधिकार आयोग के दिशानिर्देशों का पालन हुआ या नहीं**
- **झारखंड में वर्ष 2018 से 2025 के बीच 437 लोगों की हुई हिरासत में मौत**

कि वर्ष 2018 से 2025 के बीच झारखंड में कुल 437 लोगों की हिरासत में मौत हुई है। इस मामले में मो. मुमताज अंसारी ने जनहित याचिका दायर कर राज्य की जेलों और न्यायिक हिरासत में हुई मौत की घटनाओं की जांच कराने की मांग की है। याचिका में कहा गया है कि हिरासत में मौत के मामलों में मृत्यु की सूचना मजिस्ट्रेट को दी गई, लेकिन रिकार्ड में ऐसा कोई ठोस दस्तावेज नहीं है, जिससे यह साबित हो सके कि इन मामलों की विधिवत न्यायिक जांच कराई गई। अदालत ने कहा कि हिरासत में मौत जैसे मामलों में पारदर्शिता और जवाबदेही बेहद जरूरी है।

Source: https://www.odisharay.com/pages/single_page.php?id=52588

We4you organises Yi Odisha Ability Summit 2026: A Landmark Convergence for Inclusion, Accessibility & Empowerment

8:57:49 AM 23-02-2026

Bhubaneswar (22/02/2026): The Yi Odisha Ability Summit 2026 is set to emerge as a landmark platform driving inclusion, accessibility, and empowerment for Persons with Disabilities (PwDs) across Odisha.

Designed as a one-day, multi-stakeholder engagement, the Summit will bring together policymakers, administrators, corporates, CSR leaders, disability rights experts, innovators, institutions, and community leaders to co-create a shared roadmap for inclusive development, sustainable livelihoods, and universal access. The Summit commenced with a moving musical performance by a group of visually impaired artists, symbolizing dignity, ability, and inclusion, followed by a formal registration and networking session that encouraged meaningful collaboration among stakeholders. The inaugural session featured context-setting addresses by Young Indians (Yi) representatives and prominent disability rights voices, including Dr.Justice Bidyut Ranjan Sarangi, Former Chief Justice of Jharkhand and former Acting Chief Justice of Odisha, currently serving as a Member of the National Human Rights Commission (NHRC).

He highlighted the human rights of persons with disabilities, effective implementation of the RPwD Act, district-level inclusion models, constitutional safeguards, and the critical role institutions play in ensuring dignity, equality, and justice. The Summit agenda features high-impact thematic discussions on Universal Access; Skilling and Institutions; Industry, Innovation and Inclusive Livelihoods; CSR and Capacity Building; Career Opportunities; and Sports, Aspirations, and Social Capital.

The sessions bring together leaders and experts from leading organizations including TPCODL, the Skill Council for Persons with Disability, Tata Steel, Jindal Steel & Power, Vindhya E-Infomedia, AKM Robotics Founder Ashish Mahana, Tech Mahindra Foundation, OPGC, Utkal Alumina, Sunshine Hospital, and Union Bank, CEO & MD Tushi Motors among others.

In total, 27 corporates—representing diverse sectors and scales—were recognised for their contributions while sharing insights and best practices to advance inclusive growth. Jaago Motion and Signexpress were recognised as trailblazers for making inclusivity an easy and accessible choice across sectors.

Adding a powerful human dimension to the Summit, interactive engagements and reflection sessions strengthened collaboration, deepened community participation, and reinforced a shared commitment to inclusion.

Inspiring personal journeys were shared by a visually impaired coder from Cognizant, Kunalata, who spoke about promoting NeoMotion and advancing assistive innovation, alongside a para-athlete and a model who candidly reflected on resilience, aspiration, and breaking societal barriers through lived experience. The Yi Odisha Ability Summit 2026 is an initiative of WE4YOU Charitable Trust, in collaboration with Young Indians (Yi) as Strategic Partner, the SSEPD Department, Government of Odisha, the Confederation of Indian Industry, Jindal Foundation, and leading industry, CSR, and institutional partners, with NISWASS serving as the Academic Partner. More than a dialogue, the Summit seeks to build systems, partnerships, and opportunities that transform the vision of “ability beyond disability” into a lived reality across Odisha.

Source: https://catholicconnect.in/news/aicu-voices-concern-over-christian-situation-in-northeast-flags-revival-of-arunachal-religion-law

AICU Voices Concern Over Christian Situation in Northeast, Flags Revival of Arunachal Religion Law

Itanagar, Arunachal Pradesh, 22 February 2026 — The All India Catholic Union (AICU) has expressed serious concern over the condition of Christians across India's northeastern region, warning of rising pressures linked to legislation, social exclusion and incidents affecting religious freedom.

The concerns were raised during the organisation's working committee meeting in Arunachal Pradesh, where members reviewed developments across the eight northeastern states and urged authorities to uphold constitutional protections for religious minorities.

AICU National President Elias Vaz called on state administrations to ensure security, deliver justice and promote communal harmony. He emphasised that governments must safeguard freedom of religion and prevent the demonisation of minority communities.

Particular concern was expressed over moves to enforce the Arunachal Pradesh Freedom of Religion Act, legislation enacted to prohibit conversions by force, inducement or fraud. The AICU said certain provisions could be used to criminalise core Christian practices, and warned that renewed enforcement may deepen social tensions in tribal areas. The organisation previously appealed to Prime Minister Narendra Modi seeking repeal of the law and engagement with the National Human Rights Commission.

The Union also highlighted the continuing humanitarian impact of ethnic violence in Manipur, which erupted in May 2023. The conflict has led to significant loss of life, mass displacement and destruction of homes and places of worship, with the Kuki-Zo community among those most affected. The AICU urged intensified monitoring, mediation and rehabilitation measures.

In Mizoram, the organisation endorsed ongoing humanitarian assistance to thousands of Myanmar Chin refugees despite financial strain on local resources. It also flagged concerns in Meghalaya regarding proposals affecting tribal status, and condemned incidents of church vandalism reported in the region.

Leaders in Nagaland have voiced alarm over attacks on Christians nationally, while in Assam and Tripura, the AICU cited reports of harassment and restrictions affecting prayer gatherings. In Sikkim, the organisation supported calls for Scheduled Caste recognition for communities excluded from such status for decades.

At the national level, the AICU urged the Union government to strengthen constitutional safeguards, restore minority scholarship programmes, fill vacancies in the National Minorities Commission and ensure the protection of Dalit and Adivasi rights.

The Catholic body described the developments as a test of India's commitment to pluralism and called for dialogue and policy measures that uphold dignity, equality and social harmony.

By Catholic Connect Reporter

Hindu, Online News, 23/02/2026

Source: https://www.thehindu.com/news/cities/Hyderabad/nhrc-registers-case-after-infants-death-in-caste-assault-at-nagarkurnool-temple/article70663115.ece

NHRC registers case after infant’s death in ‘caste assault' at Nagarkurnool temple

February 22, 2026

The National Human Rights Commission (NHRC) has registered a case over the death of a two-month-old infant following an assault at Kummera village in Nagarkurnool district.

According to the complaint filed by Hyderabad-based lawyer Rama Rao, the incident was reported on February 21 during the Mallanna Jatara when Chakali Chandrakala, her son Sakali Ganesh, daughter-in-law Mounika and other family members visited the temple for darshan. The family, belonging to an OBC community, alleged that they were stopped at the entrance and denied entry.

When they protested, organisers, including Sarpanch Tukaram Reddy, Undyala Srinivas Reddy, Srikant Reddy, Satish Reddy Kannireddy and Kufender Reddy, hurled caste-based abuses and assaulted them.

During the scuffle, the infant in the family’s care was allegedly kicked and fell, sustaining critical injuries. The child was rushed to a hospital but later succumbed.

As per the complaint, this was a matter of inaction by the police and State authorities.

Source: https://organiser.org/2026/02/22/341207/politics/nhrc-seeks-report-on-assault-of-woman-journalist-at-delhi-university-protest/

NHRC seeks report on assault of woman journalist

Kirti Pandey | February 22, 2026
The National Human Rights Commission of India has taken suo motu cognisance of the reported physical and sexual assault of a woman journalist who was covering a students' protest at the North Campus of University of Delhi. The incident, which has triggered widespread concern over the safety of media professionals, is also being examined for alleged caste-based targeting.
NHRC, India takes suo motu cognizance of the reported physical and sexual assault on a journalist covering students' protest in the North Campus of Delhi University. May like to refer to the press release at: https://t.co/2nwboHd3Bn#HumanRightsViolation #Journalist #Assault pic.twitter.com/cFsgS1U44p
— NHRC India (@India_NHRC) February 20, 2026
In a statement posted on its official handle, the Commission said it had taken note of media reports alleging that the journalist was attacked while performing her professional duties. According to the initial reports, the assault took place during a protest gathering on the university's North Campus. It is further alleged that the attackers targeted her after she identified her caste. The alleged assault on a woman journalist at the North Campus of the University of Delhi took place earlier this week during a student-led demonstration that had drawn significant participation and heightened tensions. While exact police timelines are expected to be clarified in the official report sought by the National Human Rights Commission of India, media reports indicate that the incident occurred amid a protest gathering that escalated into confrontation.
According to initial accounts, the journalist was present to cover the demonstration when she was allegedly physically and sexually assaulted. It is further claimed that the attackers targeted her after she identified her caste. The NHRC has taken suo motu cognisance of the matter and issued a notice to the Commissioner of Delhi Police, directing the force to submit a detailed report within two weeks.
Why the victim's mame has not been disclosed
The identity of the journalist has not been made public and for good reason. Under Indian law, particularly Section 228A of the Indian Penal Code, the disclosure of the name or any identifying details of a victim of sexual assault is prohibited. This provision exists to protect survivors from further trauma, stigma and public scrutiny. Media organisations, law enforcement agencies and public bodies are legally bound to withhold such information unless a court permits disclosure or the survivor herself chooses to come forward. The principle behind this confidentiality is rooted in safeguarding dignity and ensuring that victims are not re-victimised by exposure.
In cases involving allegations of sexual assault, especially where caste-based targeting is also alleged, the sensitivity of the matter is compounded. Protecting the identity of the complainant is both a legal obligation and a moral imperative.
What was the demonstration about?
The protest at Delhi University's North Campus was reportedly linked to ongoing student grievances over campus policies and administrative decisions. While student demonstrations are not uncommon at the university, particularly during politically charged periods, tensions have been high over issues ranging from academic reforms to representation and campus governance.
Initial reports suggest that the gathering had drawn participants from various student groups. As often happens in crowded protest environments, the situation appears to have turned volatile. It was during this period of commotion that the journalist was allegedly attacked while carrying out her professional duties.

The fact that the assault is said to have occurred in the midst of a political demonstration adds another layer of concern. Journalists covering protests perform a critical democratic function, documenting events and providing the public with verified accounts. Any violence directed at them undermines press freedom and raises questions about the safety of media personnel in politically sensitive spaces.

NHRC’s intervention and the road ahead

The NHRC’s decision to step in suo motu signals the seriousness with which the allegations are being viewed. The Commission has sought details from the Delhi Police regarding the registration of an FIR, the sections invoked, arrests made, and steps taken to ensure the victim’s protection.

If the allegations of caste-based targeting are substantiated, additional legal provisions relating to discrimination and atrocities may come into play. The coming weeks will therefore be crucial in establishing the factual sequence of events and determining accountability.

At its core, the incident raises three pressing questions: the safety of women in public spaces, the security of journalists on assignment, and the persistence of caste prejudice in contemporary India. As the Delhi Police prepares its response to the NHRC’s notice, attention will remain focused on whether due process is followed swiftly and transparently. A democratic campus must remain a space for debate, dissent, and dialogue, not intimidation or violence.

Source: https://www.newsbytesapp.com/news/india/jharkhand-hc-seeks-clarity-from-government-after-450-custodial-deaths/story

Jharkhand HC seeks clarity on inquiries in 450 custodial deaths

By Snehil Singh | Feb 22, 2026 05:00 pm

What's the story

The Jharkhand High Court has asked the state government to clarify if judicial inquiries were conducted in all cases of custodial deaths. The court's direction comes after it noted nearly 450 such deaths between 2018 and 2025. The information was submitted by the state Home Department, but it did not clearly mention whether judicial magistrate inquiries were held in every case.

Legal mandate

Court refers to statutory provisions

The court referred to section 176(1-A) of the Criminal Procedure Code (CrPC), which mandates judicial inquiries in cases of death or disappearance in police or court-authorized custody. The Bench also noted similar provisions under section 196 of the BNSS. A Public Interest Litigation (PIL) filed in 2022 had highlighted over 160 custodial deaths between 2018 and 2022, prompting the court to seek updated data till 2025.

Inquiry details

Home Secretary to file affidavit

The court has asked the Home Secretary to file an affidavit detailing how many cases had judicial inquiries and where they weren't held. It also wants clarification on compliance with BNSS provisions for deaths from 2023 to 2025. The court emphasized the need to ascertain the cause of death and adherence to National Human Rights Commission (NHRC) guidelines.

Underreporting concerns

Petitioner claims custodial deaths are underreported

Advocate Md Shadab Ansari, representing the petitioner, argued that despite statutory mandates, provisions haven't been implemented properly in Jharkhand. He claimed police custody deaths are underreported, as authorities often disown them by claiming escape or suicide scenarios. State counsel Gaurav Raj said the court was looking into whether magisterial inquiries were conducted for all custodial deaths and clarified that "Magistrate" could refer to either a Judicial or Executive Magistrate according to CrPC and BNSS provisions.

Source: https://orissadiary.com/yi-odisha-ability-summit-2026-a-landmark-convergence-for-inclusion-accessibility-empowerment/

Yi Odisha Ability Summit 2026: A Landmark Convergence for Inclusion, Accessibility & Empowerment

By: Odisha Diary Bureau
Date: February 22, 2026
Bhubaneswar — Yi Odisha Ability Summit 2026: Advancing Inclusion, Accessibility and Empowerment
The Yi Odisha Ability Summit 2026 is set to emerge as a landmark platform driving inclusion, accessibility, and empowerment for Persons with Disabilities (PwDs) across Odisha. Designed as a one-day, multi-stakeholder engagement, the Summit will bring together policymakers, administrators, corporates, CSR leaders, disability rights experts, innovators, institutions, and community leaders to co-create a shared roadmap for inclusive development, sustainable livelihoods, and universal access.
The Summit commenced with a moving musical performance by a group of visually impaired artists, symbolizing dignity, ability, and inclusion, followed by a formal registration and networking session that encouraged meaningful collaboration among stakeholders.
The inaugural session featured context-setting addresses by Young Indians (Yi) representatives and prominent disability rights voices, including Dr. Justice Bidyut Ranjan Sarangi, Former Chief Justice of Jharkhand and former Acting Chief Justice of Odisha, currently serving as a Member of the National Human Rights Commission (NHRC). He highlighted the human rights of persons with disabilities, effective implementation of the RPwD Act, district-level inclusion models, constitutional safeguards, and the critical role institutions play in ensuring dignity, equality, and justice.
The Summit agenda features high-impact thematic discussions on Universal Access; Skilling and Institutions; Industry, Innovation and Inclusive Livelihoods; CSR and Capacity Building; Career Opportunities; and Sports, Aspirations, and Social Capital. The sessions bring together leaders and experts from leading organizations including TPCODL, the Skill Council for Persons with Disability, Tata Steel, Jindal Steel & Power, Vindhya E-Infomedia, AKM Robotics Founder Ashish Mahana, Tech Mahindra Foundation, OPGC, Utkal Alumina, Sunshine Hospital, and Union Bank, CEO & MD Tushi Motors among others. In total, 27 corporates—representing diverse sectors and scales—were recognised for their contributions while sharing insights and best practices to advance inclusive growth.

Jaago Motion and Signexpress were recognised as trailblazers for making inclusivity an easy and accessible choice across sectors. Adding a powerful human dimension to the Summit, interactive engagements and reflection sessions strengthened collaboration, deepened community participation, and reinforced a shared commitment to inclusion. Inspiring personal journeys were shared by a visually impaired coder from Cognizant, Kunalata, who spoke about promoting NeoMotion and advancing assistive innovation, alongside a para-athlete and a model who candidly reflected on resilience, aspiration, and breaking societal barriers through lived experience.
The Yi Odisha Ability Summit 2026 is an initiative of WE4YOU Charitable Trust, in collaboration with Young Indians (Yi) as Strategic Partner, the SSEPD Department, Government of Odisha, the Confederation of Indian Industry, Jindal Foundation, and leading industry, CSR, and institutional partners, with NISWASS serving as the Academic Partner.
More than a dialogue, the Summit seeks to build systems, partnerships, and opportunities that transform the

vision of “ability beyond disability” into a lived reality across Odisha.

Free Press Journal, Online News, 23/02/2026

Source: https://www.freepressjournal.in/amp/indore/mp-news-education-department-staff-slam-deo-over-misconduct-official-denies-claim

MP News: Education Department Staff Slam DEO Over Misconduct, Official Denies Claim

As per reports, the DEO visited board examination centers in Nalkeda for an inspection on February 18. During his rounds of four centers, he allegedly used abusive language and behaved rudely with the staff on examination duty. He reportedly shouted at teachers in front of students and said they were unfit for their

FP News Service Updated: Sunday, February 22, 2026, 09:56 PM IST

Nalkheda (Madhya Pradesh): Women employees and officials of the education department have called for the immediate removal of District Education Officer (DEO) Mahesh Kumar Jatav over alleged misconduct and use of abusive language during a recent visit to a board examination centre in Nalkheda in the Agar Malwa district.

The employees and officials recently submitted a memorandum of their demands to naib tehsildar Arun Chandravanshi at the Tehsil Office. It was addressed to the National Human Rights Commission president and collector.

As per reports, the DEO visited board examination centres in Nalkeda for an inspection on February 18. During his rounds of four centres, he allegedly used abusive language and behaved rudely with the staff on examination duty. He reportedly shouted at teachers in front of students and said they were unfit for their jobs while allegedly remarking about the staff's attire and caste. The employees described Jatav's behaviour as deeply humiliating and inappropriate.

Source: https://hindi.dynamitenews.com/national/the-candid-talk-jyotika-kalra-gives-candid-answers-to-all-questions-related-to-court-and-justice

The Candid Talk: गरीबों-अमीरों के लिए अलग कानून क्यों? कोर्ट में तारीख पर तारीख क्यों? ज्योतिका कालरा ने दिया सवालों के बेबाक जवाब

Mayank Tawer | 22 फ़रवरी 2026

कानून एक ऐसा शब्द है, जिससे आम आदमी बेहद ज्यादा डरता है। यह भी कहा जा सकता है कि ताकतवर लोग उसी कानून से खेलते नजर आते हैं। सवाल सीधा है कि क्या भारत में कानून और न्याय सबके लिए एक बराबर हैं या फिर इंसाफ भी पहचान देखकर अपना रास्ता बदल देता है। आज कानून, न्याय और कोर्ट से जुड़े सभी सवालों के जवाब देंगी महिला अधिकार और मानव अधिकार की हर आवाज को बेबाक तरीके से उठाने वाली सीनियर लीगल एक्सपर्ट और पूर्व NHRC मेंबर ज्योतिका कालरा।

New Delhi: डाइनमाइट न्यूज़ के पॉडकास्ट The Candid Talk में आज सीनियर लीगल एक्सपर्ट और पूर्व NHRC मेंबर ज्योतिका कालरा ने एडिटर-इन-चीफ मनोज टिबड़ेवाल आकाश के साथ खास बातचीत में उन सवालों के जवाब दिए, जिनको लेकर समाज में सबसे ज्यादा डर होता है। हम आज बात करेंगे कानून, न्याय और कोर्ट के बारे में। हर व्यक्ति की जिंदगी में एक बार ऐसा मोड़ जरूर आता है, जब कानून और न्याय के लिए व्यक्ति दर-दर की ठोकरें खाता है। इस खास बातचीत में हमारे साथ हैं ज्योतिका कालरा।

क्या बिना गॉडफादर के करियर बनाना वकील के लिए सफल नहीं हो सकता?

ज्योतिका कालरा इस बात को नहीं मानती हैं। उनका कहना है, “बिना गॉडफादर के भी कोई वकील सफल हो सकता है। सफलता के लिए गॉडफादर की नहीं, बल्कि मेहनत और प्रैक्टिस की जरूरत होती है। जरूरत होती है कि आप अपनी बात किस तरीके से रखते हैं, सामने वाले वकील को बहस में कैसे जवाब देते हैं और आपने कितना अध्ययन किया है। अगर गॉडफादर है तो अच्छी बात है, लेकिन अगर नहीं भी है तो ऐसा जरूरी नहीं है कि वकील सफल नहीं हो सकता।”

वकालत की पढ़ाई और कोर्ट की असली दुनिया दोनों में कितना फर्क?

वकालत की पढ़ाई और कोर्ट की असली दुनिया में जमीन-आसमान का फर्क होता है। कॉलेज में पढ़ाई या IPC की धारा केवल लिखाई तक सीमित रहती हैं। बिना कोर्टरूम में गए आप वकील नहीं बन सकते। जब तक प्रैक्टिस नहीं करेंगे और कोर्टरूम की प्रक्रिया नहीं समझेंगे, तब तक वकील बनना संभव नहीं है। आजकल वकालत की पढ़ाई के साथ कम से कम तीन महीने किसी वकील के पास प्रैक्टिस करने की सलाह दी जाती है, क्योंकि कंपटीशन बहुत ज्यादा है। बड़े से बड़े कॉलेज से पढ़ाई कर लेने के बाद भी बिना कोर्ट अनुभव के वकील नहीं बना जा सकता।

कानून और न्याय क्या दोनों अलग हैं?

ज्योतिका कालरा का कहना है कि कानून और न्याय दोनों एक नहीं हो सकते। न्याय के लिए लड़ाई भावनाओं से नहीं, बल्कि कानून के आधार पर लड़ी जाती है। अगर किसी व्यक्ति पर मर्डर का केस है तो वकील यह नहीं सोचता कि उसने अपराध किया तो जेल जाना चाहिए। बल्कि यह देखता है कि FIR, जांच और ट्रायल कानून के अनुसार हुए हैं या नहीं। कोर्ट में सबूत चलते हैं। आरोप साबित हुए या नहीं, उसी के आधार पर फैसला होता है। क्योंकि कानून तो अंधा है, कानून कुछ देखा नहीं है।

क्या इंसाफ पाना मुश्किल और महंगा है?

देश में करोड़ों मामले लंबित हैं, इसलिए इंसाफ मिलना आसान नहीं है और इसमें समय लगता है। इंफ्रास्ट्रक्चर और जजों की कमी भी एक बड़ी वजह है। हर कोर्ट में लीगल एड विंग होती है, जहां मुफ्त में मुकदमे लड़े जाते हैं, लेकिन बड़े और महत्वपूर्ण मामलों में निजी वकील हायर किए जाते हैं, जिनकी फीस उनकी टीम, रिसर्च और इंफ्रास्ट्रक्चर के कारण ज्यादा होती है।

महिला वकीलों की चुनौतियां

महिला वकीलों को जेंडर के आधार पर देखा जाता है। कई बार क्लाइंट को संदेह होता है कि महिला वकील केस ठीक से लड़ पाएगी या नहीं। लेकिन जब महिला वकील कोर्ट में अपनी परफॉर्मेंस कोर्टरूम दिखाती है, तब जेंडर पीछे रह जाता है और उसकी मेहनत या क्षमता ही दिखाई देती है।

आम आदमी कोर्ट से क्यों डरता है?

समय, पैसा और सिस्टम- तीनों वजहों से आम आदमी कोर्ट जाने से डरता है। केवल आम आदमी ही नहीं बल्कि कोई खास व्यक्ति के लिए भी ऐसा होता है, वह भी कोर्ट में जाने से पहले सौ बार सोचेगा। समय लगता है, यह सब को पता है। कोर्ट में करोड़ों मामले पेंडिंग है तो समय लगना लाजमी है। इसके अलावा अगर आप एक अच्छा वकील चाहते हो तो वह महंगा ही होगा। क्योंकि महंगे वकील के पास मेहनत ज्यादा होती है, उसके पास काफी फाइल्स हैं और सभी को पढ़ना जरूरी होता है। एक फाइल को पढ़ने में कम से कम एक घंटा तो लग ही जाता है।

गरीब और अमीर दोनों के लिए क्या कानून अलग है?

ज्योतिका कालरा का कहना है कि समाज में यह सवाल सबसे ज्यादा उठता है। इस बात में कितनी सच्चाई है, यह जानना बहुत जरूरी है। अमीरों और गरीबों के लिए सब कुछ अलग-अलग है। चाहे घर हो या फिर स्कूल या कॉलेज तो कानून तो अलग होगा ही, लेकिन ऐसा नहीं है कि गरीबों को न्याय मिलना आसान

नहीं होता। एक व्यक्ति के भाई का मर्डर हो जाता है। वह पहले जिला कोर्ट में इंसाफ के लिए लड़ाई लड़ता है, अगर उसकी वहां नहीं सुनी जाती तो वह हाईकोर्ट चला जाता है, लेकिन जब हाई कोर्ट भी पीड़ित की कोई नहीं सुनता तो वह सुप्रीम कोर्ट के लीगल एड की मदद लेता है अंत में आकर डिस्ट्रिक्ट कोर्ट से आरोपियों को समन भेज दिया जाता है। मतलब साफ है कि लड़ाई लड़ने के लिए गरीब और अमीर से ज्यादा साहस की जरूरत है। एक व्यक्ति किस तरीके से अपने मुकदमे को लड़ता है यह बेहद जरूरी है। कभी-कभी बड़े से बड़ा आदमी भी केस को हार जाता है और एक गरीब और छोटा आदमी के जीत जाता है।

कोर्ट जाने से पहले समझौता सही है?

अगर विवाद कोर्ट पहुंचने से पहले ही आपसी सहमति से सुलझ जाए तो यह सबसे बेहतर होता है, क्योंकि कोर्ट में फैसला एक व्यक्ति के पक्ष में और दूसरे के खिलाफ जाता है।

सेक्सुअल हैरेसमेंट के मामलों में पीड़िता सबसे बड़ी गलती क्या करती है?

सेक्सुअल हैरेसमेंट में सबसे इंपोर्टेंट है कि आप अपने केस को किस तरीके से कोर्ट में पेश कर रही हो। आपको मानसिक और शारीरिक दोनों तरीके से मजबूत होना पड़ेगा। सबसे बड़ी बात है कि जब महिला के शोषण की बात आती है तो समाज बैक फुट पर आ जाता है। उसी तरीके से जब सेक्सुअल हैरेसमेंट की बात आएगी तो समाज तब भी बैक फुट पर आ जाएगा और अधिकतर केस में होता है कि जब कोई पीड़िता न्याय की मांग करती है तो उसके केस में ज्यादा दिलचस्पी नहीं ली जाती, कारण क्योंकि मन में सवाल होता है कि यह केस फर्जी हो सकता है। इसके अलावा पीड़िता सोचती है कि वह परेशान है और उसका शोषण हुआ है तो सब उसके पक्ष में होंगे। वकील फ्री में केस लड़ेगा। कानून और प्रशासन भी उसको न्याय दिलाने में मदद करेगा, लेकिन ऐसा नहीं होता। पीड़िता को अकेले ही अपनी लड़ाई लड़नी होगी।

महिला अपने साथ हुए अत्याचार के खिलाफ लड़ना चाहें और परिवार साथ ना दे तो क्या करें?

ज्योतिका का मानना है कि यह तो उस महिला पर निर्भर करता है। अगर कोई महिला लव मैरिज करना चाहती है तो प्यार भी परिवार या समाज के लिए अपराध है। परिवार उस शादी के खिलाफ होता है, लेकिन कुछ लड़कियां लव मैरिज के लिए क्रांति करती हैं तो यह अपने ऊपर निर्भर करता है। महिला का सक्षम होना जरूरी है।

न्याय में देरी होने का बड़ा कारण क्या?

कोर्ट में जजों के कई पद खाली हैं, जिससे मामलों की सुनवाई में देरी होती है। इंफ्रास्ट्रक्चर और बजट बढ़ाने से ही “तारीख पर तारीख” की समस्या कम हो सकती है।

NHRC में शिकायत कैसे करें?

मानवाधिकार हनन की स्थिति में NHRC की वेबसाइट या ऑफलाइन लेटर के माध्यम से शिकायत की जा सकती है। शिकायत में संबंधित व्यक्ति या संस्थान का सही पिन कोड देना जरूरी है, वरना नोटिस वापस आ जाता है।

कोर्ट को सोशल मीडिया ट्रायल का खतरा

न्याय के लिए सोशल मीडिया ट्रायल बहुत खतरनाक है। आजकल कोर्ट भी डरती है कि जो पब्लिक ऑपिनियन बन गया है, उसके खिलाफ जाऊं या ना जाऊं। कुछ समय पहले सुप्रीम कोर्ट के चीफ जस्टिस सूर्यकांत ने कहा था कि वह अपने किसी भी फैसले को लेकर सोशल मीडिया से प्रभावित नहीं होंगे, यह लाजमी है और ऐसा ही होना चाहिए। आपके सामने जो सबूत आए हैं, जो कानून है और जो परिभाषा है, उसकी उसके हिसाब से फैसला लेना चाहिए।

अच्छा वकील कैसे बनें?

अच्छा वकील कभी भी कॉलेज से अच्छे नंबर लाकर नहीं बन सकता। आप चाहे 90% नंबर लेकर आ जाओ या फिर 65% नंबर। इससे कोई फर्क नहीं पड़ता। यह तो 24 घंटे काम करने के बाद मिलने वाली सफलता है। अगर आपको वकील बनना है तो 24 घंटे सोचना पड़ेगा कि उस केस में हम क्या कर सकते हैं? क्योंकि कोर्ट रूम एक ऐसी जगह है, जहां पर आप रोजाना हारते हो और रोजाना जीत जाते हो।

RTI के गलत जवाब की समस्या

कई बार RTI में “पर्सनल इंफॉर्मेशन” का हवाला देकर जवाब नहीं दिया जाता, जिसे कोर्ट भी मान लेती है। यह सिस्टम और नियमों की समस्या है।

IPC और BNS में फर्क क्या?

BNS लागू होने से कुछ बदलाव हुए हैं, लेकिन पूरे सिस्टम में बड़ा बदलाव आने में समय लगेगा।

करप्शन कैसे कम होगा?

ज्योतिका मानना है कि करप्शन फ्री इंडिया बनाने के लिए एक बड़ी संख्या में लोगों की जरूरत पड़ेगी, लेकिन हमारे देश में वह संख्या अभी नहीं है।

Amar Ujala, Online News, 23/02/2026

Source: https://www.amarujala.com/amp/punjab/jalandhar/crime/human-rights-commission-national-president-aarti-rajput-threatened-2026-02-22

'राजनीति का बहुत शौक है, देख लेंगे': मानव अधिकार आयोग की राष्ट्रीय अध्यक्ष को धमकी, आरती राजपूत को आई कॉल

संवाद न्यूज एजेंसी, जालंधर (पंजाब) Published by: अंकेश ठाकुर Updated Sun, 22 Feb 2026 02:31 PM IST
सार
मानव अधिकार आयोग की राष्ट्रीय अध्यक्ष को धमकी मिली है। आयोग की राष्ट्रीय अध्यक्ष आरती राजपूत को विदेश नंबर से कॉल कर धमकाया गया है। पुलिस ने शिकायत मिलने के बाद जांच शुरू कर दी है।
विस्तार
मानव अधिकार आयोग की राष्ट्रीय अध्यक्ष आरती राजपूत को विदेशी नंबर से धमकी भरी कॉल मिलने का मामला सामने आया है। कॉल करने वाले ने न तो अपनी पहचान बताई और न ही किसी तरह की पैसों की मांग की, बल्कि राजनीति और हालिया गतिविधियों को लेकर डराने-धमकाने की कोशिश की। आरोपी ने कहा, “राजनीति का बहुत शौक है, देख लेंगे... आने वाले दिनों में पता चल जाएगा मैं कौन हूं,” और फिर कॉल काट दी।
आरती राजपूत ने बताया कि बीती रात इंटरनेशनल नंबर से आए कॉल में पहले उनसे नाम की पुष्टि की गई और फिर अभद्र भाषा में बात की गई। कॉलर ने उनके इंटरव्यू और सड़क बंद होने के मुद्दे पर उठाई जा रही आवाज का जिक्र करते हुए धमकी दी। जब आरती ने कॉलर की पहचान पूछी, तो उसने कहा कि जल्दी ही सामने आकर बता देगा और कॉल डिस्कनेक्ट कर दी।
उन्होंने बताया कि दो दिन पहले श्रीराम चौक और कंपनी बाग चौक पर सरकारी कार्यक्रम के कारण सड़कें बंद थीं, जिससे आम लोगों को भारी परेशानी हुई। इस संबंध में उन्होंने नगर निगम, डीसी और जालंधर कमिश्नरेट पुलिस को शिकायत दी थी। आरती का कहना है कि यह कॉल उन्हें शिकायत वापस लेने के लिए डराने की कोशिश हो सकती है, लेकिन वह दबाव में आने वाली नहीं हैं। उन्होंने थाना एक की पुलिस को कॉल डिटेल और वीडियो साक्ष्य सौंपकर सख्त कार्रवाई की मांग की है। पुलिस ने मामला दर्ज कर जांच शुरू कर दी है।

Source: https://www.livehindustan.com/uttar-pradesh/ambedkar-nagar/story-significant-improvements-in-blood-bank-facilities-at-barabanki-district-hospital-201771765798643.amp.html?articleNo=1

मानवाधिकार आयोग ने चार सप्ताह में 10 लाख रुपए देने का दिया आदेश

Feb 22, 2026 05:46 pm IST Newswrap हिन्दुस्तान, अंबेडकर नगर
Ambedkar-nagar News - अम्बेडकरनगर में पुलिस हिरासत में जियाउद्दीन की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने 10 लाख रुपए की अहेतुक सहायता देने का आदेश दिया है। जियाउद्दीन के भाई ने कई पुलिसकर्मियों को आरोपी बनाया था, लेकिन विवेचक ने उन्हें क्लीनचिट दे दी। आयोग ने मुख्य सचिव को चार सप्ताह में सहायता का प्रमाण पत्र जमा करने को कहा है।
अम्बेडकरनगर, संवाददाता। पुलिस हिरासत में जियाउद्दीन की मौत के मामले में प्रदेश सरकार की ओर से अहेतुक सहायता न दिए जाने पर राष्ट्रीय मानवाधिकार आयोग ने कड़ा रुख अख्तियार किया है। आयोग ने मुख्य सचिव को चार सप्ताह में 10 लाख रुपए की अहेतुक सहायता मृतक जियाउद्दीन के परिजनों को देते हुए भुगतान का प्रमाण पत्र जमा करने का का भी आदेश दिया है। आजमगढ़ जिले के पवई थाना क्षेत्र के हाजीपुर गोदना निवासी जियाउद्दीन पुत्र अलाउद्दीन की 26 मार्च 2021 पुलिस हिरासत में मौत हो गई थी। जियाउद्दीन के भाई सहाबुद्दीन ने अकबरपुर कोतवाली में दर्ज कराए गए मुकदमें में स्वाट टीम प्रभारी समेत कई पुलिसकर्मियों को आरोपी बनाया था।
विवेचक ने सभी आरोपितों को क्लीनचिट देते हुए कोर्ट में फाइनल रिपोर्ट दाखिल कर दिया। सीजेएम ने फाइनल रिपोर्ट को खारिज करते हुए पुर्नविवेचना किसी सीओ से कराने का आदेश दिया था। उच्च न्यायालय इलाहाबाद के अधिवक्ता डा. गजेन्द्र सिंह यादव ने बताया कि आयोग ने सूबे के मुख्य सचिव को निर्देशित करते हुए 10 लाख रुपए का भुगतान करते हुए भुगतान का प्रमाण पत्र आयोग के समक्ष प्रस्तुत करने के लिए भी कहा है। वहीं मृतक जियाउद्दीन के भाई शहाबुद्दीन ने कहा कि हमें पूर्ण भरोसा है कि एक दिन दोषियों पर कठोर कार्रवाई जरूर होगी और न्याय मिलेगा।